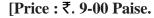
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తెలంగాణ రాజపత్రము THE TELANGANA GAZETTE PART IV-B EXTRAORDINARY

PUBLISHED BY AUTHORITY

No. 15] HYDERABAD, TUESDAY, SEPTEMBER 27, 2016

TELANGANA ACTS, ORDINANCES AND REGULATIONS ETC.

The following Act of the Telangana Legislature received the assent of the Governor on the 26th September, 2016 and the said assent is hereby first published on the 27th September, 2016 in the Telangana Gazette for general information.

ACT No. 15 OF 2016.

AN ACT FURTHER TO AMEND THE TELANGANA CHARITABLE AND HINDU RELIGIOUS **INSTITUTIONS AND ENDOWMENTS ACT, 1987.**

Be it enacted by the Legislature of the State of Telangana in the Sixty-seventh Year of the Republic of India, as follows:-

1. (1) This Act may be called the Telangana Charitable Short title and Hindu Religious Institutions and Endowments (Amendment) Act, 2016.

and commencement.

B. 158-1

(2) It shall come into effect on such date as the Government may, by notification appoint.

2. In the Telangana Charitable and Hindu Religious Institutions and Endowments Act, 1987, in section 15,-

(i) in sub-section (1), for the word "nine", wherever it occurs, the word "fourteen" shall be substituted;

(ii) in sub-section (2),-

(a) for the word "five", the word "seven" shall be substituted;

(b) for the word "three", the word "five" shall be substituted.

Repeal of Ordinance No. 3 of 2016.

Amendment of

section 15. Act No. 30

of 1987.

3. The Telangana Charitable and Hindu Religious Institutions and Endowments (Amendment) Ordinance, 2016 is hereby repealed.

A. SANTHOSH REDDY,

Secretary to Government, Legal Affairs, Legislative Affairs & Justice, Law Department.

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